

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No. 1023 of 1996.

DATE OF DECISION : 03-10-1996.

B.V.S.Subramanyam .. Applicant..

VS

1. The Postmaster General,
Dept. of Posts,
Visakhapatnam Division,
Visakhapatnam.
2. The Superintendent of Post Office,
Kakinada Division, Kakinada.
3. The Asst. Supdt. of Post offices,
Samarlkot Sub Division,
Samarlakot-533 440.
4. D. Appala Raju .. Respondents.

Counsel for the Applicant : Mr.V.Venkateswara Rao

Counsel for the Respondents : Mr.V.Rajeswara Rao,Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

96

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

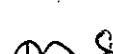
Heard Mr.V.Venkateswara Rao, learned counsel for the applicant. ~~Mr.V.Rajeswara Rao, learned counsel~~ ~~Heard/~~ for the respondents.

2. This OA is filed praying for a direction to the respondents to appoint him as EDBPM at Rachapalli Branch Post Office replacing R-4.

3. The contention of the applicant in this OA is that R-4 is not having any personal in-come so as to ensure him adequate means of his livelihood and the certificate of income produced by him is false. But this allegation is not borne~~by~~ any sustainable records in this connection. Mere allegation will not be sufficient to consider this case. When the respondents have found the income certificate in order and on that basis and taking into consideration of other factors appointed ~~by~~ R-4, the same cannot be challenged by a mere contention made in this OA as above. However, the learned counsel for the applicant submitted that he will with-draw this OA at present and file a fresh OA enclosing reliable document to prove his contention at a later date.

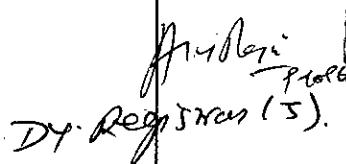
4. In view of the above submission, the applicant is permitted to withdraw this OA with permission to file a fresh OA in this connection with reliable document to sustain his contention as above.

5. The OA is disposed of as withdrawn. No costs.


(R.RANGARAJAN)
MEMBER(ADMN.)

SPR

Dated : The 03rd October 1996.
(Dictated in the Open Court)


Dy. Registrar (S)

2A

: 3 :

Copy to:-

1. The Postmaster General, Dept. of Posts, Visakhapatnam Division, Visakhapatnam.
2. The Superintendent of Post Offices, Kakinada Division, Kakinada.
3. The Asst. Supdt of Post Offices, Samarlokota Sub Division, Samarlakot.
4. The copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. V.Rajeswara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

9/10/96 09-10-23/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

3/10/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

D.A.NO.

1023/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No. 5000 Copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DESPATCH

23 OCT 1996 N.Y.

हैदराबाद न्यायपीठ
HYDERABAD BENCH